

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT &  
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.8329/Del/2019  
Assessment Year: 2011-12

ACIT, Circle-6(1), New Delhi	<b>Vs.</b>	CH2M Hill (India) Pvt. Ltd., 2 <sup>nd</sup> Floor, R-27, Pratap Market, Jangpura-B, New Delhi
<b>PAN :AAECA3097N</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Department by	Shri Abhishek Kumar, Sr. DR
Assessee by	N o n e

Date of hearing	26.08.2022
Date of pronouncement	26.08.2022

**ORDER**

**PER SAKTIJIT DEY, JUDICIAL MEMBER:**

This is an appeal by Revenue against order dated 30.07.2019 of learned Commissioner of Income-Tax(Appeals)-44, New Delhi confirming penalty imposed under Section 271(1)(c) of the Income-Tax Act, 1961 pertaining to assessment year 2011-12.

2. When the appeal was called out for hearing, none appeared on behalf of the assessee. However, drawing our attention to letter dated 11.02.2020 of the Additional CIT, Range-6, New Delhi, learned Departmental Representative submitted, since, dispute arising in the appeal has been resolved under Mutual Agreement Procedure (MAP), the appeal is treated to be withdrawn.

3. Considering the aforesaid submission of the learned Departmental Representative, we permit the Revenue to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

4. In the result, the appeal is dismissed.

***Order pronounced in the open court on 26<sup>th</sup> August, 2022.***

**Sd/-  
( G.S. PANNU )  
PRESIDENT**

**Sd/-  
(SAKTIJIT DEY)  
JUDICIAL MEMBER**

Dated: 26<sup>th</sup> August, 2022.  
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

<b>Sl. No.</b>	<b>Particulars</b>	<b>Date</b>
1.	Date of dictation (Order drafted through Dragon software):	26.08.2022
2.	Date on which the draft of order is placed before the Dictating Member:	26.08.2022
3.	Date on which the draft of order is placed before the other Member:	26.08.2022
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	26.08.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	26.08.2022
6.	Date on which the final order received after having been signed/pronounced by the Members:	31.08.2022
7.	Date on which the final order is uploaded on the website of ITAT:	31.08.2022
8.	Date on which the file goes to the Bench Clerk	31.08.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	